GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 2021(H) TO BE ANSWERED ON 3rd JULY, 2019

IMPORT OF TOYS

2021(H). SHRI HARISH DWIVEDI:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether any criteria has been fixed regarding the import of toys;
- (b) if so, the details thereof;
- (c) whether the Government is considering barring import of Chinese toys in the country; and
- (d) if so, the details thereof and the reasons therefor?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल) THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL)

- (a) & (b): Import of toys has always been subject to Indian standards. The revised norms/ guidelines in this regard are in place since 01.09.2017. These guidelines are in the nature of standards which are primarily for safety reasons. As per revised norms, import of toys shall be permitted freely when accompanied by:
 - i. a certificate of conformity to the standards by the importer as prescribed by the Bureau of Indian Standards (BIS) and
 - ii. a certificate of conformity from the manufacturer that representative sample of the toys being imported have been tested by an independent laboratory which is accredited by National Accreditation Board for Testing and Calibration Laboratories (NABL), India.
- (c) & (d): India does not maintain any country specific import restriction except for considerations like scientific, environmental, health & life of human, animal and plant. Adequate provisions exist to protect the Indian consumers as imported goods are subject to domestic laws, rules, orders, regulations, technical specifications, environmental and safety norms. Further, India has an elaborate and robust legal framework and institutional set up to protect its environment, life and health of its people, plants and animals. The BIS standards applicable to domestic goods are also applicable to imported goods.
